

STATEMENT IN REGARD TO SAFETY,
EDUCATION AND PROPAGANDA IN MINES

SHRI ABID ALI: Also on behalf of Shri L. N. Misra, I beg to lay on the Table a statement in regard to Safety, Education and Propaganda in Mines. [Placed in Library. See No. LT-2922/61.]

THE CONDUCT OF ELECTIONS RULES, 1961

THE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVIS): Sir, I beg to lay on the Table, under sub-section (3) of section 169 of the Representation of the People Act, 1951, a copy of the Ministry of Law Notification S.O. No. 859, dated the 15th April, 1961, publishing the Conduct of Elections Rules, 1961. [Placed in Library. See No. LT-2939/61.]

THE DISPLACED PERSONS (COMPENSA-
TION AND REHABILITATION) SIXTH
AMENDMENT RULES, 1961

SHRI R. M. HAJARNAVIS: Also on behalf of Shri P. S. Naskar, I beg to lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954 a copy of the Ministry of Rehabilitation Notification G.S.R. No. 655/Amdt. LVII, dated the 11th April 1961, publishing the Displaced Persons (Compensation and Rehabilitation) Sixth Amendment Rules, 1961. [Placed in Library. See No. LT-2960/61.]

RESULT OF ELECTION TO THE
RUBBER BOARD

MR. CHAIRMAN: Shri Ebrahim Sulaiman Sait being the only candidate nominated for election to the Rubber Board, he is declared elected to be a member of the said Board.

ALLOTMENT OF TIME FOR CONSIDERATION OF (i) The Appropriation (No. 3) Bill, 1961 and (ii). The Appropriation (Railways) No. 3 Bill, 1961.

MR. CHAIRMAN: I have to inform members that under Rule 162(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted for the completion of all stages involved in the consideration and return by the Rajya Sabha of:—

- (i) The Appropriation (No. 3) Bill, 1961 .. 30 mts.
- (ii) The Appropriation (Railways) No. 3 Bill, 1961. .. 30 mts.

THE ORISSA APPROPRIATION
(NO. 2) BILL, 1961

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): Sir, I beg to move:

“That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Orissa for the Services of the financial year 1961-62, as passed by the Lok Sabha, be taken into consideration.”

Sir, as the hon. Members are aware, this Bill arises out of the grants voted by the Lok Sabha and the sums required for meeting the expenditure charged on the Consolidated Fund of Orissa. The figures provided in the Bill are for the gross requirements of the Government of Orissa exclusive of recoveries and include the sums voted on account and provided for in the Orissa Appropriation (Vote on Account) Act, 1961.

The total amount to be withdrawn from the Consolidated Fund of Orissa during the year 1961-62, for which authority is being sought through this Bill, is estimated at Rs. 93.83 crores. This sum includes Rs. 59.83 crores for expenditure on revenue account,